## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP No. 113/397-398/NCLT/AHM/2016 (New) C.P. No. 81/397-398/CLB/MB/2015 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018

Name of the Company:

Radheshyam Mandwani & Ors.

V/s.

Santosh Devcon Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1

2.

## <u>ORDER</u>

None present for Petitioners. None present for Respondents No. 1 to 3.

Hon'ble NCLAT New Delhi vide its order dated 06.12.2017 in Company Appeal (AT) no. 192/2017 set aside the order of this Tribunal dated 29.03.2017 in TP 113-A of 2016, 113-B of 2016, 113-C of 2016, 113-D of 2016 and directed this Tribunal to decide the matter as per the provision of Companies Act, 2013.

Copy of the order of Hon'ble NCLAT filed.

List the matter on 03.04.2018.

Munder

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 19th day of February, 2018.